

3  
CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. NO. 149 OF 2013  
Cuttack, this the 21<sup>st</sup> day of March, 2013

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

Panchanan Mallick,  
aged about 62 years,  
Son of Late Narahari Mallick,  
Retired Senior Trackman/JRKN,  
Engineering (O/L),  
Permanent resident of  
Vill-Badapalada,  
P.O-Lemalo, P.S.-Salipur,  
Dist-Cuttack, Odisha.

By Advocate Mr. N.R. Routray

...Applicant

VERSUS  
Union of India represented through

1. The General Manager,  
East Coast Railway,  
E.Co.R Sadan,  
Chandrasekharpur,  
Bhubaneswar,  
Dist-Khurda.
2. Sr. Divisional Personnel Officer,  
East Coast Railway,  
Khurda Road Division,  
At/P.O.-Jatni,  
Dist-Khurda.
3. Sr. D.E.N/Co-ordn./  
East Coast Railway,  
Khurda Road Division,  
At/P.O.-Jatni,  
Dist-Khurda.
4. Sr. Divisional Financial Manager,  
East Coast Railway,  
Khurda Road Division,  
At/P.O.-Jatni,  
Dist-Khurda.

... Respondents

By Advocate Mr. T. Rath

All -

ORDER

A.K.PATNAIK, MEMBER(J)

1. Heard Shri N.R.Routray, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel, on whom a copy of the O.A. has been served, appearing on behalf of the Railways.
2. Applicant has filed this Original Application praying therein for direction to Respondents to revise his pay in PB-I of Rs.5200-22000/- with GP Rs.1800/- as per RBE No.160/2008 and thereafter to issue revised PPO and grant pension in terms of RBE No.222/2009 and pay the differential arrear salary, leave salary, DCRG, commuted value of pension and pension.
3. It reveals from the record that ventilating his grievance applicant has made a representation dated 15.10.2012 (Annexure-A/4) to the Senior Divisional Personnel Officer, East Coast Railway (Res.No.2) and having received no response, he has moved this Tribunal in the instant O.A.
4. In the circumstances, without entering into the merit of the matter, I direct Respondent No.2, viz., Senior Divisional Personnel Officer(Res.No.2) to consider the representation of the applicant as aforesaid and dispose it of through a reasoned and speaking order, if not yet disposed of and communicate the decision thereon to the applicant within a period of sixty days from the date of receipt of this order. If the applicant is found to be entitled to claims as laid in his representation, the same shall be disbursed in his favour within a further period of three months from the date of communication of the above decision.

*W.S.*

5. With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

6. Send copies of this order along with paper book to Res.Nos. 2, 3 and 4 at the cost of the applicant, for which Shri Routray undertakes to file the postal requisites by 22.3.2013.

*Ale +*  
(A.K.PATNAIK)  
MEMBER(J)